

11.03 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by the members/ministers.

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): Sir, I beg to lay on the Table a copy of the Notification No. S.O. 489 (E) (Hindi and English versions) published in Gazette of India dated the 1st May, 2003 containing order regarding reconstitution of the Taj Trapezium Zone Pollution (Prevention and Control) Authority consisting of the members as mentioned in the Notification, for a period of two years issued under sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986.

(Placed in Library. See No. LT. 7950/2003)

कृषि मंत्रालय में राज्य मंत्री (श्री हुक्मदेव नारायण यादव) : अध्यक्ष महोदय, श्री राजनाथ सिंह की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(Placed in Library. See No. LT. 7951/2003)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): Sir, on behalf of Shri Rajiv Pratap Rudy, I beg to lay on the Table--

(1) A copy of the Aircraft (2nd Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 246 in Gazette of India dated the 16th June, 2003 under section 14A of the Aircraft Act, 1934 together with an explanatory note.

(Placed in Library. See No. LT. 7952/2003)

(2) A copy each of the following Notifications (Hindi and English versions) under section 43 of the Airports Authority of India Act, 1994:-

(i) The Airports Authority of India (Conditions of Service of the Chairman and Other Members) Rules, 2003 published in Notification No. S.O. 718 (E) in Gazette of India dated the 20th June 2003 together with an explanatory note.

(ii) The Airports Authority of India (Annual Report and Annual Statement of Accounts) Rules, 2003 published in Notification No. S.O. 657 (E) in Gazette of India dated the 6th June 2003 together with an explanatory note.

(iii) The Airports Authority of India (Management of Airports) Regulations, 2003 published in Notification No. AA/PERS/EDPA/Reg./2002 in Gazette of India dated the 3rd July 2003 together with an explanatory note.

(iv) The Airports Authority of India (Contract) Regulations, 2003 published in Notification No. F. No. AA/PERS/EDPA/Reg./2003 in Gazette of India dated the 1st April, 2003 together with an explanatory note.

(v) The Airports Authority of India (Storage and Processing of Cargo, Courier and Express Goods and Postal Mail) Regulations, 2003 published in Notification No. Cargo/1351/9 in Gazette of India dated the 13th July 2003 together with an explanatory note.

(vi) The Airports Authority of India Employees (Conduct, Discipline and Appeal) Regulations, 2003 published in Notification No. S.O. 521 (E) in Gazette of India dated the 9th May, 2003 together with an explanatory note.

(vii) The Airports Authority of India (Employees Medical Attendance and Treatment) Regulations, 2003 published in Notification No. F.No. AA/PERS/EDPA/Reg./2002 in Gazette of India dated the 26th June, 2003 together with an explanatory note.

(viii) The Airports Authority of India (Leave) Regulations, 2003 published in Notification No. F.No. AA/PERS/EDPA/Reg./2002 in Gazette of India dated the 13th June, 2003 together with an explanatory note.

(ix) The Airports Authority of India (General Conditions of Service and Remuneration of Employees) Regulations, 2003 published in Notification No. F.No. AA/PERS/EDPA/Reg./2002 in Gazette of India dated the 23rd May, 2003 together with an explanatory note.

(Placed in Library. See No. LT. 7953/2003)

(3) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT. 7954/2003)

[b] (i) Statement regarding Review by the Government of the working of the Airline Allied Services Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Airline Allied Services Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library. See No. LT. 7955/2003)

श्रम मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री संतो कुमार गंगवार) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(Placed in Library. See No. LT. 7956/2003)

कृषि मंत्रालय में राज्य मंत्री (श्री हुक्मदेव नारायण यादव) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(Placed in Library. See No. LT. 7957 to 7960/2003)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा पर्यटन और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती भावनाबेन देवराजभाई चीखलीया) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(Placed in Library. See No. LT. 7961 to 7966/2003)

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): Sir, on behalf of my colleague Shri Dilip Singh Judev, I beg to lay on the Table--

(1) A copy of the Environment (Protection) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 520 (E) in Gazette of India dated the 1st July, 2003 under section 26 of the Environment (Protection) Act, 1986.

(2) A copy of the Notification No. S.O. 396 (E) (Hindi and English versions) published in Gazette of India dated the 4th April, 2003 containing order making certain amendments in the Notification No. S.O. 93 (E) dated the 29th January 1998 issued under sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986.

(Placed in Library. See No. LT. 7967/2003)